

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 174/Chd/CHD/2018**

**In the matter of:**

Small Industries Development  
Bank of India (SIDBI) . . .Petitioner-Financial Creditor  
Versus  
International Mega Food Park Ltd . . .Respondent-Corporate Debtor

Present: Mr.Rakesh Bhatia, Advocate for the petitioner

As per office report, compliance affidavit has been filed by learned counsel for petitioner vide Diary No.2205 dated 19.06.2018 along with postal receipt of dispatch of the amended Form 2 and the tracking report. Petitioner has also annexed with the said affidavit copies of bank statements of term loans along with certificates, certified under Bankers Books Evidence Act. The same be taken on record.

Notice of this petition to the respondent-corporate debtor for 20.08.2018 to show cause as to why this petition be not admitted. The notice be collected by the petitioner from the Registry and sent to the corporate debtor at the registered office along with copy of the petition and entire paper book by speed post immediately as well as at the e-mail address available on the master data of the company and file affidavit of compliance along with postal receipt and tracking report and copy of e-mail at least 5 days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

July 06, 2018  
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